

SHRI H. N. MUKERJEE : What does the Minister mean by saying that we are 'unnerved'? This kind of statement about the members of this House made by the Minister of Parliamentary Affairs is unworthy, undignified and absolutely undeserved. Shri Chavan is here. He is the leader of the Government now in the House. He should clarify the matter.

SHRI ATAL BIHARI VAJPAYEE :
We are not unnerved.

SHRI RAJ BAHADUR : Let me clarify. I did not say we are unnerved. I said we are determined.

अध्यक्ष महोदय : आप ने पहले भी कहा था, आज भी कहा, और उस को मैंने उन से कह दिया। वह कहते हैं कि प्राइम मिनिस्टर को कन्वे कर देंगे।

I think it is for the Minister to inform the House about what is happening.

SHRI INDRAJIT GUPTA (Alipore) : They always make statements after "halla" for three days. Before that, they do not do so.

SHRI RAJ BAHADUR : This is a delicate situation.

10.12 hrs.

COMPANIES (SURCHARGE ON INCOME-TAX) BILL*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the financial year 1971-72 under the Income-tax Act, 1961.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the levy of a surcharge on income-tax payable in advance by companies during the finan-

cial year 1971-72 under the Income-tax Act, 1961".

The motion was adopted.

SHRI YESHWANTRAO CHAVAN :
I introduce the the Bill.

PERSONAL INJURIES (EMERGENCY PROVISIONS) AMENDMENT BILL*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I beg to move for leave to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Personal Injuries (Emergency Provisions) Act, 1962".

The motion was adopted.

SHRI R. K. KHADILKAR : I introduce † the Bill.

PERSONAL INJURIES (COMPENSATION INSURANCE) AMENDMENT BILL*

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I beg to move for leave to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Personal Injuries (Compensation Insurance) Act, 1963."

The motion was adopted.

SHRI R. K. KHADILKAR : I introduce † the Bill.

INDIAN TARIFF (AMENDMENT) BILL*

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : I beg to

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 15.12.71.

† Introduced with the recommendation of the President.